

(c) Approximately Rs. 25,000 and Rs. 10,000 respectively.

Power Schemes in Third Five Year Plan

*898. **Shri Kодиан:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Centre has given sanction to State Governments to take up the work of certain power schemes included in the Third Five Year Plan even before the Second Five Year Plan ends;

(b) if so, the reasons for the early execution of these schemes;

(c) whether any such scheme has been sanctioned in Kerala; and

(d) if so, the names of the schemes and the nature of work to be completed during the Second Five Year Plan?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). To remove the power shortage conditions which are likely to prevail in the early years of the Third Plan in certain States, sanction has been accorded for commencing preliminary works of certain Third Plan Power schemes in the Second Plan itself.

(c) Yes, Sir.

(d) Preliminary works on the Pamba-Kakki Hydro-Electric Scheme.

Damage to Goods in Transit

Shri Sadhan Gupta:

*900. **Shri Osman Ali Khan:**

Pandit D. N. Tiwari:

Will the Minister of Railways be pleased to state:

(a) whether it has been decided to accept the recommendation of the Railway Freight Inquiry Committee that the Railways should accept liability for shortage or damage to goods while in transit; and

(b) if so, from which date this recommendation will be given effect to?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) According to the existing law the liability of the Railway for shortage or damage to goods in transit is that of a bailee. The recommendation of the Railway Freight Structure Enquiry Committee that Railways assume liability of a common carrier instead of that of a bailee has been accepted.

(b) Necessary legislation is being sponsored in the near future and the change over will be given effect to as soon thereafter as possible.

Irrigation and Power Projects

*901. { **Shrimati Renuka Ray:**
Shri Rajendra Singh:
Shri Hem Barua:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that at the meeting of the Co-ordination Board, the Minister of Irrigation and Power has stated that many projects had been imperfectly investigated before they were set in operation; and

(b) if so, what machinery has been set up to see that full and complete investigations are made as speedily as possible?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Minister had stated that in the first two plans, some of the projects had not been thoroughly investigated and that at times State Governments had urged consideration of schemes even before the completion of all the necessary steps.

(b) (i) At the instance of the Government of India, investigation units have been set up in almost all the States.

(ii) Provision has been made separately in the State Plans for surveys and investigations.